



ITEM NO.16

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (CrI.) No.10695/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No. 34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

MS. PRADNYA BHEKE (ADVOCATE) (E-mail id. pradnya031994@gmail.com) AMICUS CURIAE

Date : 20-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Ms. Bharti Tyagi, AOR
Mr. Vikash Kumar, Adv.
Ms. Divya Jyoti Singh, Adv.

For Respondent(s) :Mrs. Rachna Gupta, AOR
Mr. Shaurya Krishna, Adv.
Mr. Anil Kumar Sinha, Adv.

Ms. Pradnya Bheke, Adv. (A.C.)

UPON hearing the counsel the Court made the following
O R D E R

1. Ms. Pradnya Bheke, learned amicus curiae submits that in compliance of our order dated 02.12.2025, she has sent a letter to respondent no.2 but the letter could not be delivered and the same is still in process.

2. We appreciate the efforts put in by learned amicus curiae for rendering assistance to this Court.

3. Leave granted.

4. The Trial Court records be called for. Digital copy thereof, be supplied to learned counsel for the parties as also to learned amicus curiae.

5. In the *interregnum*, we direct that the appellant be released on bail on such terms and conditions as may be fixed by the Trial Court.

6. For that purpose, the appellant shall be produced before the Trial court forthwith.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)